

(v) The Central Excise (Fifth Amendment) Rules, 1990 published in Notification No. G.S.R. 579(E) in Gazette of India dated the 18th June, 1990.

(vi) G.S.R. 607 (E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the duty of excise and the special duty of excise on sulphur dioxide and sulphur trioxide when consumed captively in the manufacture of sulphuric acid, shall not be required to be paid during the period from 28th February 1986 to 15th May, 1989.

(vii) G.S.R. 608(E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty and special duty of excise shortlevied on foam rubber lubricating pads shall not be required to be paid during the period from 1st March, 1986 to 28th February, 1989.

(viii) G.S.R. 616(E) published in Gazette of India dated the 3rd July, 1990 making certain amendments to Notification Nos. 272/79-CE dated the 18th October, 1979, 237/85-CE and 238/85-CE dated the 15th November, 1985, 5/86-CE dated the 20th January, 1986 and 398/86-CE dated the 26th August, 1986.

(ix) G.S.R. 617(E) published in Gazette of India dated the 3rd July, 1990 making certain amendments to Notification No. 186/75-CE dated the 21st August, 1975.

(x) G.S.R. 618(E) published in Gazette of India dated the 3rd July, 1990 making certain amendments to Notification No. 123/81-CE, dated the 2nd June, 1981.

[Placed in Library. See No. LT--1225/90.]

13.17 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 20th August, 1990, will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the Prasar Bharati (Broadcasting Corporation of India) Bill, 1989.
3. Discussion and Voting on:—
 - (a) Demands for Grants for 1990-91 in respect of Punjab.
 - (b) Supplementary Demands for Grants (General) for 1990-91.
 - (c) Supplementary Demands for Grants (Railways) for 1990-91.
4. Consideration and passing of the Lokpal Bill, 1989.

(Interruptions)*

*Not recorded

MR. DEPUTY SPEAKER: What the hon. Member says will not go on record.

PROF. P. J. KURIEN (Mavelikara): I have an objection here because in the Business Advisory Committee—I hope, you were there—time was allotted for various business and then there was a discussion for extending the sitting after 6 p.m. which was not agreed to. Therefore, this deadline that this should be passed should be removed finality because there is no such decision. Secondly, BAC can say that the business may be completed. How can the BAC say that the Bill should be passed? There is no such decision.

MR. DEPUTY SPEAKER: What portion of it are you referring to?

PROF. P. J. KURIEN: It is the last item which says:

“Discussion and voting on Demands for Grants relating to Punjab for 1990-91 and Supplementary Demands for Grants (General) and (Railways) for the year 1990-91 may be taken up on Wednesday, the 22nd August and passed by 3.30 p.m. on Friday, the 24th August, 1990.”

Firstly, the BAC cannot decide like that and secondly, there was no such decision at all. At the most, we can say that the Bill should be completed. The deadline in regard to time has no meaning because we did not agree to the extension of the House after 6 p.m. If you want to utilise the total allotted time, then the deadline of time has no meaning because six hours have been allotted for J&K Bill. Then what is the meaning of deadline that it should be passed in one day?

SHRI SOMNATH CHATTERJEE (Bolpur): You do not want that it should be passed.

SHRI INDRAJIT GUPTA (Midnapore): Supplementary Budget is always like that.

PROF. P. J. KURIEN (Mavelikara): I am talking of Jammu & Kashmir Bill and Prasar Bharati Bill.....

MR. DEPUTY SPEAKER: We are discussing the entire business transacted in the Business Advisory Committee.

PROF. P. J. KURIEN: About completion of the business or passing of the business, there should not be any deadline. That is my objection.

13.19 hrs.

BUSINESS ADVISORY COMMITTEE

Fourteenth Report

(Translation)

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Deputy Speaker, Sir, I beg to move—

“That this House do agree with Fourteenth Report of the Business Advisory Committee, presented to the House on 16th August, 1990”.

[English]

MR. DEPUTY SPEAKER: The question is:—

“That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on 16th August, 1990.”

The motion was adopted

13.20 hrs.

The Lok Sabha then adjourned for Lunch till twenty minutes past Fourteen of the Clock.
